

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-156(PB)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner

v.

Mrs. Aarti Singhal

.... Respondent

Order U/s. 95(1) of (IBC)

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. Sanjiv Sen, Adv. Neha Shivhare, Adv. Anjali Singh, Adv. Pragyan Mishra, Adv. Srideepa Bhattacharyya, Mr. Surendra Raj, RP

For the Respondent : Sr. Adv. P. Nagesh, Adv. Saudeep Bajaj, Adv. Soyib Qureshi, Adv. Aparna Singh

ORDER

IA-155/2024

This is a report filed by the RP under Section 99 of IBC. Mr. Sanjiv Sen, Ld. Sr. Counsel appeared on behalf of the RP. Mr. P. Nagesh, Ld. Sr. Counsel appeared on behalf of the Respondent/Personal Guarantor. At request of Ld. Sr. Counsel for the Respondent/Personal Guarantor, list the matter on **08.05.2024**. Hard copy of the reply to be furnished well before the next date of hearing.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

10.04.2024
Lalit